

Date: 11/12/2024

To,

**Public Grievance**  
**National Green Tribunal**  
 Faridkot House, Copernicus Marg,  
 New Delhi - 110 001

**Subject: - Request for Filling Additional Document in the Open Application with OA No 971/2024.**  
**PRAJJWAL CHAND VS**

Respected Sir,

As per my complaint on dated 06-02-2023 against the M/s Integrated Pollution Committee which was allowed to operate a Common Medical Bio Waste Treatment Facility by illegally granting Consent to Operate, was taken under suo-moto jurisdiction by the HON'BLE NGT at the Principal Bench New Delhi with OA No 971/2024 was last listed on 19-11-2024 and the direction was issued that the unit shall not be operated till the further order and to be listed on 18-12-2024.

I am writing this application to fill additional documents in the OA No 971/2024. There are many important facts that are not mentioned and included in the Joint Committee report as mentioned in the order dated 19-11-2024. I am submitting my complaint is point wise: -

- A. The Chronology of the application for CTO submitted Against the Unit is mentioned below: -
1. Application submitted by VINAY KUMAR VERMA, MEDICAL POLLUTION CONTROL COMMITTEE Village Baghaghara Nawartola Tappa Haweli Pargana Bhawapar, Gorakhpur under Air & Water. Both were rejected on dated 23/11/2018 with Ref No. - **34553/UPPCB/Gorakhpur(UPPCBRO)/CTO/water/GORAKHPUR/2018** & **34542/UPPCB/Gorakhpur(UPPCBRO)/CTO/air/GORAKHPUR/2018** With major reason "*NOC/CTE for the said CBWTF was issued in the name of Ms/ Integrated Pollution Committee, while CTO has been applied by M/s MPCC, Gorakhpur.*" **(Attached From Page 5-8)**
  2. Application submitted by VINAY KUMAR VERMA, MEDICAL POLLUTION CONTROL COMMITTEE Village Baghaghara Nawartola Tappa Haweli Pargana Bhawapar, Gorakhpur under Air & Water. Both were rejected on dated 13/07/2020 with ref - **94926/UPPCB/Gorakhpur(UPPCBRO)/CTO/water/GORAKHPUR/2020** & **94923/UPPCB/Gorakhpur(UPPCBRO)/CTO/air/GORAKHPUR/2020** With major reason "*The industry has not submitted the conditions of NOC issued by the Board.*" **(Attached From Page 9-12)**
  3. Application submitted by VINAY KUMAR VERMA, MEDICAL POLLUTION CONTROL COMMITTEE Village Baghaghara Nawartola Tappa Haweli Pargana Bhawapar, Gorakhpur under Air & Water. Both were rejected on dated 07/04/2021. With ref - **120321/UPPCB/Gorakhpur(LAB)/CTO/air/GORAKHPUR/2021** & **120331/UPPCB/Gorakhpur(LAB)/CTO/water/GORAKHPUR/2021** with major reason "*CBWTF did not complied the condition of CTE issued vide letter dated 10.07.2013*" **(Attached From Page 13-16)**
  4. Application submitted by VINAY KUMAR VERMA, MEDICAL POLLUTION CONTROL COMMITTEE Village Baghaghara Nawartola Tappa Haweli Pargana Bhawapar, Gorakhpur under Air & Water.

Both were rejected on dated 22/09/2021. With Ref - **127440/UPPCB/Gorakhpur(UPPCBRO)/CTO/air/GORAKHPUR/2021** & **127441/UPPCB/Gorakhpur(UPPCBRO)/CTO/water/GORAKHPUR/2021** with major reason "Consent To Establish has been granted to M/s Integrated Pollution Committee, BAGHAGARATAAL -NAWARTOLA, TAPPA HAWELI, PARGANA - BHAWAPAR, TEHSIL - SADAR, GORAKHPUR vide office letter dated 10.07.2013, is expired now and present proponent has not obtained valid CTE after the expiry of earlier CTE". (Attached From Page 17-20)

5. Application submitted by VINAY KUMAR VERMA, MEDICAL POLLUTION CONTROL COMMITTEE Village Baghaghara Nawartola Tappa Haweli Pargana Bhawapar, Gorakhpur under Air & Water. Both were rejected on dated 01/04/2022 with ref - **142284/UPPCB/Gorakhpur(UPPCBRO)/CTO/water/GORAKHPUR/2021** & **142192/UPPCB/Gorakhpur(UPPCBRO)/CTO/air/GORAKHPUR/2021** With major reason "Consent To Establish has been granted to M/s Integrated Pollution Committee, BAGHAGARATAAL -NAWARTOLA, TAPPA HAWELI, PARGANA - BHAWAPAR, TEHSIL - SADAR, GORAKHPUR vide office letter dated 10.07.2013, is expired now and present proponent has not obtained valid CTE after the expiry of earlier CTE". (Attached From Page 21-24)
6. Application submitted by VINAY KUMAR VERMA, MEDICAL POLLUTION CONTROL COMMITTEE Village Baghaghara Nawartola Tappa Haweli Pargana Bhawapar, Gorakhpur under Air & Water. Both were rejected on dated 15/11/2022 with ref - **165123/UPPCB/Gorakhpur(UPPCBRO)/CTO/both/GORAKHPUR/2022** with major reason "Consent To Establish has been granted to M/s Integrated Pollution Committee, BAGHAGARATAAL -NAWARTOLA, TAPPA HAWELI, PARGANA - BHAWAPAR, TEHSIL - SADAR, GORAKHPUR vide office letter dated 10.07.2013, is expired now and present proponent has not obtained valid CTE after the expiry of earlier CTE". (Attached From Page 25-26)
7. Application submitted by DR PRANJAL PATEL INTEGRATED POLLUTION COMMITTEE Vill. Baghagada, Taal-Navartaal, Tappa Haveli, Pargana Bhauvapaar, Tahsil -Sadar, Dist. Gorakhpur under Air & Water. Both were rejected on dated 05/07/2023 with ref - 185242/UPPCB/Gorakhpur(UPPCBRO)/CTO/both/GORAKHPUR/2023 with major reason "As per the RO inspection report dated 14.06.2023, a Village- Talanver having population about 1200 peoples is establish about 800 meters in East direction, a Village- Harharwa having population about 1500 peoples is establish about 700 meters in West direction, a Village- Bardaha Chauraha having population about 2500 peoples is establish about 250 meters in South direction, a Heritage Academy Inter College is establish about 800 meters in South-West direction, a Village- Baragara having population about 5500 peoples is establish about 400 meters and a SS Convent School is establish about 200 meters in North direction, a Village- Talanver (Lalta ka Tola) having population about 600 peoples is establish about 250 meters in South-East direction of the CBWTF. Hence it is clear from the aforesaid facts that now sensitive or residential features are became available within the 500-meter radius of the CBWTF, so as of now the site of the CBWTF is not suitable as per the Guidelines for the CBWTF made by the CPCB". (Attached From Page 27-29)
8. Application submitted by DR PRANJAL PATEL INTEGRATED POLLUTION COMMITTEE Vill. Baghagada, Taal-Navartaal, Tappa Haveli, Pargana Bhauvapaar, Tahsil -Sadar, Dist. Gorakhpur under Air & Water. Both were granted on dated 26/07/2023 with 188261/UPPCB/Gorakhpur(UPPCBRO)/CTO/both/GORAKHPUR/2023 for the period from 07/07/2023 to 31/12/2023. (Attached From Page 30-38)

9. Application submitted by DR PRANJAL PATEL INTEGRATED POLLUTION COMMITTEE Vill. Baghagada, Taal-Navartaal, Tappa Haveli, Pargana Bhauvapaar, Tahsil -Sadar, Dist. Gorakhpur under Air & Water. Both were rejected on dated 23/01/2024 with ref - Ref No. - 197671/U PPCB/Gorakhpur(U PPCBRO)/CTO/both/GORAKHPUR/2024 with major reason *"The unit has not furnished the compliance report w.r.t last CTO issued under Air/Water Act"*. **(Attached From Page 39-41)**
10. Application submitted by DR PRANJAL PATEL INTEGRATED POLLUTION COMMITTEE Vill. Baghagada, Taal-Navartaal, Tappa Haveli, Pargana Bhauvapaar, Tahsil -Sadar, Dist. Gorakhpur under Air & Water. Both were rejected on dated 28/05/2024 with ref - 205099/U PPCB/Gorakhpur(U PPCBRO)/CTO/both/GORAKHPUR/2024 with major reason *"It is also mentioned in the above inspection report that many peoples have sent letters to the Regional Officer, U PPCB, Gorakhpur to establish their ownership towards this CBWTF, hence the ownership of this CBWTF seems to be disputed"*. **(Attached From Page 42-44)**
11. Application submitted by DR PRANJAL PATEL INTEGRATED POLLUTION COMMITTEE Vill. Baghagada, Taal-Navartaal, Tappa Haveli, Pargana Bhauvapaar, Tahsil -Sadar, Dist. Gorakhpur under Air & Water. Both were rejected on dated 21/08/2024 with ref - Ref No. -212400/U PPCB/Gorakhpur(U PPCBRO)/CTO/both/GORAKHPUR/2024 with major reason *"U PPCB, Gorakhpur Vide inspection report dated 22.07.2024 and 13.08.2024, has informed that many people's have sent letters to the Regional Officer, U PPCB, Gorakhpur to establish their ownership towards this CBWTF, hence the ownership of this CBWTF seems to be disputed"*. **(Attached From Page 45-47)**
- B. I would like to draw the HON'BLE NGT 's attention to my summarised opinion of the above chronology. That original CTE was granted to a firm named INTEGRATED POLLUTION COMMITTEE which legal identity was Partnership Firm which consisted 3 Partners Anoop Pandey, Arun Mishra, Vivek Singh. But from S. No 1 to 6 CTO Application was submitted by VINAY KUMAR VERMA, MEDICAL POLLUTION CONTROL COMMITTEE which does not has the ownership of the Unit Setup nor the ownership of the land which is on the name of Mr. Anoop Pandey as per the Lekpal Report in the order dated 19-11-2024 and after that the CTO application was submitted DR PRANJAL PATEL, INTEGRATED POLLUTION COMMITTEE and was first rejected in S. No 7, but was granted in S. No. 8. I would also like to submit the application form submitted against the grant CTO in S. No 8, which shows the applicant details which mentions Dr. Pranjal Patel is the Proprietor of M/s INTEGRATED POLLUTION COMMITTEE and as per the The Indian Partnership Act, 1932 no designation is mentioned as Proprietor in partnership firm (Copy of the Application Form Attached from 48 - 68). Hence both the firms M/s Medical Pollution Control Committee & M/s INTEGRATED POLLUTION COMMITTEE are illegally declaring the ownership of the unit established at Vill. Baghagada, Taal-Navartaal, Tappa Haveli, Pargana Bhauvapaar, Tahsil -Sadar, Dist. Gorakhpur. But it both the cases unit can be purchased by any firm but a lease deed cannot be transferred as it was on the name of Mr. Anoop Pandey.
- C. I would also like to draw the attention on the factual report submitted by the joint committed that point no 5 of the order 19-11-2024 *"Integrated Pollution Committee is jointly owned by Anoop Pandey, Arun Aveshti, Arun Mishra and Vinay Verma"* but that is not true as the CTE granted to the Integrated

Pollution Committee which has three partners i.e. Anoop Pandey, Arun Mishra, Vivek Singh. As the application was rejected in S. No 10 with reason “UPPCB, Gorakhpur Vide inspection report dated 22.07.2024 and 13.08.2024, has informed that many peoples have sent letters to the Regional Officer, UPPCB, Gorakhpur to establish their ownership towards this CBWTF, hence the ownership of this CBWTF seems to be disputed” the one of the complainers about ownership was Mr. Anoop Pandey. And Dr. Pranjal Patel who has applied by creating new proprietorship firm named INTEGRATED POLLUTION COMMITTEE and applied CTO from S. No. 7 to 10 is son of Mr. Vinay Kumar Verma. Which shows that all the person in the report (Anoop Pandey, Arun Mishra, Arun Aveshti, Vinay Verma & Dr. Pranjal Patel) are involved in group **Intentional misrepresentation & doing misleading fraudulent activities. So, I request the Hon’ble NGT to take strict actions against these peoples as they are misleading the UPPCB, CPCB and other government bodies with fake and Fraudulent data and documents.**

- D. It is pertinent to mention also that as per the rejection of the application in S. No 4 to 6 “Consent To Establish has been granted to M/s Integrated Pollution Committee, BAGHAGARATAAL -NAWARTOLA, TAPPA HAWELI, PARGANA - BHAWAPAR, TEHSIL - SADAR, GORAKHPUR vide office letter dated 10.07.2013, is expired now and present proponent has not obtained valid CTE after the expiry of earlier CTE”. So, I also request the Hon’ble NGT to order the uppcb and said the granted CTE as expired and ask the unit to first grant new CTE as per the new revised guidelines of CPCB & EC as per the EIA Act 2006.

**Thank You**

**Encl:**

1. All the Documents in the Chronology mentioned.
2. Copy of the CTO application Form Attached submitted.

**Copy To: -**

1. District Magistrate, Gorakhpur
2. Member Secretary, UPPCB

*Prajawal Chand*

**Prajawal Chand**  
S/o Om Prakash Chand  
Chilwan, Gorakhpur-273408



**UTTAR PRADESH POLLUTION CONTROL BOARD**

Building.No. TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226 010  
Telephone: +91-522-2720831, 2720681, 2720691 (Fax): +91-522-2720764

**Ref No. - 34553/UPPCB/Gorakhpur(UPPCBRO)/CTO/water/GORAKHPUR/2018**

**Dated : 23/11/2018**

**To ,**

M/S VINAY KUMAR VERMA  
MEDICAL POLLUTION CONTROL COMMITTEE  
Village Baghaghara Nawartola Tappa Haweli Pargana Bhawapar ,GORAKHPUR,  
GORAKHPUR

**Sub : Consent to Operate Application under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 as amended.**

Kindly refer to your consent application dated 09/10/2018 and received on 09/10/2018 under section 25/26 of Water (Prevention & Control of Pollution) Act,1974 as amended. Your application and the information submitted have been examined along with the facts found during inspection made by officers of UPPCB on 13/11/2018 . Your consent application is hereby refused due to following reason.

**Reasons :-**

1. NOC/CTE for the said CBWTF was issued in the name of Ms/ Integrated Pollution Committee, while CTO has been applied by M/s MPCC, Gorakhpur.
2. No documentary evidence for transfer of property/lease deed has been submitted.
3. No information about quantity of incineration ash has been provided.
4. Details of ETP has not been given.
5. Details of Plant and Machinery with capacity for processing of Bio-Medical Waste has not been provided.
6. Incinerator of 100 Kg/hr, Autoclave of capacity 200 Kg/Batch and Shredder-50 Kg/hr have not been installed in the CBWTF.
7. The CBWTF has not installed any equipment for Water Pollution Control.

The Consent to Operate under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 as amended is hereby refused.Further, you are hereby informed to comply with the mandatory provisions of Water Act.

**This order is issued with the approval of competent authority.**

PRAMOD KUMAR  
AGARWAL

Digitally signed by PRAMOD KUMAR  
AGARWAL  
Date: 2018.12.08 18:01:36 +05'30'

( Authorized Signatory )

**Copy To -**

Regional Officer, U.P. Pollution Control Board, Gorakhpur for information and necessary action.

PRAMOD KUMAR  
AGARWAL

Digitally signed by PRAMOD KUMAR  
AGARWAL  
Date: 2018.12.08 18:02:25 +05'30'

( Authorized Signatory )



**UTTAR PRADESH POLLUTION CONTROL BOARD**

Building.No. TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226 010  
Telephone: +91-522-2720831, 2720681, 2720691 (Fax): +91-522-2720764

**Ref No. - 34542/U PPCB/Gorakhpur(U PPCBRO)/CTO/air/GORAKHPUR/2018**

**Dated : 20/11/2018**

To ,

M/S VINAY KUMAR VERMA  
MEDICAL POLLUTION CONTROL COMMITTEE  
Village Baghaghara Nawartola Tappa Haweli Pargana Bhawapar ,GORAKHPUR,  
GORAKHPUR

**Sub : Consent To Operate Application under section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 as amended.**

Kindly refer to your consent application dated 09/10/2018 received on 09/10/2018 under section 21/22 of Air (Prevention & Control of Pollution) Act,1981 as amended. Your application and the information submitted by you have been examined along with the facts found during inspection made by officers of UPPCB on 20/11/2018 .Your consent application is hereby refused/return due to following reasons.

**Reasons :-**

1. NOC/CTE for the said CBWTF was issued in the name of Ms/ Integrated Pollution Committee, while CTO has been apply by MPCC, Gorakhpur.
2. No documentary evidence for transfer/property/lease deed has been submitted.
3. No information about quantity of incineration ash has been provided.
4. Details of APCS has not been given.
5. Details of Plant and Machinery with capacity for processing of Bio-Medical Waste has not been provided.
6. Incinerator of 100 Kg/hr, Autoclave of capacity 200 Kg/Batch and Shredder-50 Kg/hr have not been installed in the CBWTF.
7. The CBWTF has not installed any equipment/Air pollution control system as per Bio-Medical Waste Management Rules, 2016.

The Consent to Operate under section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 as amended is hereby refused.Further, you are hereby informed to comply with the mandatory provisions of Air Act.

**This order is issued with the approval of competent authority.**

PRAMOD KUMAR AGARWAL Digitally signed by PRAMOD KUMAR  
AGARWAL  
Date: 2018.12.08 18:49:42 +05'30'  
( Authorized Signatory )

**Copy To -**

Regional Officer, U.P. Pollution Control Board, Gorakhpur for information and necessary action.

PRAMOD KUMAR AGARWAL Digitally signed by PRAMOD KUMAR AGARWAL  
Date: 2018.12.08 18:50:38 +05'30'  
( Authorized Signatory )



**UTTAR PRADESH POLLUTION CONTROL BOARD**

Building.No. TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226 010  
Telephone: +91-522-2720831, 2720681, 2720691 (Fax): +91-522-2720764

**Ref No. - 94926/UPPCB/Gorakhpur(UPPCBRO)/CTO/water/GORAKHPUR/2020**

**Dated : 13/07/2020**

**To ,**

M/S VINAY KUMAR VERMA  
MEDICAL POLLUTION CONTROL COMMITTEE  
Khasra No. 576-577, Village Bhauapar, Tehsil -Sadar, District- Gorakhpur  
(UP),GORAKHPUR,273016  
GORAKHPUR

**Sub : Consent to Operate Application under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 as amended.**

Kindly refer to your consent application dated 19/05/2020 and received on 19/05/2020 under section 25/26 of Water (Prevention & Control of Pollution) Act,1974 as amended. Your application and the information submitted have been examined along with the facts found during inspection made by officers of UPPCB on 06/07/2020 . Your consent application is hereby refused due to following reason.

**Reasons :-**

1. The unit has not installed autoclave.
2. During the inspection the ETP was found in tattered condition.
3. The unit has not installed sludge drying beds and filter press.
4. The unit has not installed separate electric meter for the consumption of electricity for the operation of ETP.
5. No boundarywall was found around the factory premises.
6. The industry has not installed sensor and panel was not found in primary and secondary chamber of incinerator.
7. The industry has not installed PLC waste control system in incinerator.
8. The industry has not installed graphic or computer recording device with incinerator system.
9. The industry has not installed Online Monitoring System for flue gas emission.


10. The industry has not installed Online Effluent Monitoring System for ETP.

11. The industry has not submitted the conditions of NOC issued by the Board.

The Consent to Operate under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 as amended is hereby refused. Further, you are hereby informed to comply with the mandatory provisions of Water Act.

**This order is issued with the approval of competent authority.**

Ashok  
Kumar  
Tiwari




Digitally signed by  
Ashok Kumar  
Tiwari  
Date: 2020.07.13  
20:42:42 +05'30'

( Authorized Signatory )

**Copy To -**

Regional Officer, U.P. Pollution Control Board, Gorakhpur for information and necessary action.

Ashok  
Kumar  
Tiwari



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Ashok Kumar  
Tiwari  
Date: 2020.07.13  
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( Authorized Signatory )



**UTTAR PRADESH POLLUTION CONTROL BOARD**

Building.No. TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226 010  
Telephone: +91-522-2720831, 2720681, 2720691 (Fax): +91-522-2720764

**Ref No. - 94923/UPPCB/Gorakhpur(UPPCBRO)/CTO/air/GORAKHPUR/2020**

**Dated : 13/07/2020**

To ,

M/S VINAY KUMAR VERMA  
MEDICAL POLLUTION CONTROL COMMITTEE  
Khasra No. 576-577, Village Bhauapar, Tehsil -Sadar, District- Gorakhpur  
(UP),GORAKHPUR,273016  
GORAKHPUR

**Sub : Consent To Operate Application under section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 as amended.**

Kindly refer to your consent application dated 19/05/2020 received on 19/05/2020 under section 21/22 of Air (Prevention & Control of Pollution) Act,1981 as amended. Your application and the information submitted by you have been examined along with the facts found during inspection made by officers of UPPCB on 06/07/2020 .Your consent application is hereby refused/return due to following reasons.

**Reasons :-**

1. The unit has not installed autoclave.
2. During the inspection the ETP was found in tattered condition.
3. The unit has not installed sludge drying beds and filter press.
4. The unit has not installed separate electric meter for the consumption of electricity for the operation of ETP.
5. No boundarywall was found around the factory premises.
6. The industry has not installed sensor and panel was not found in primary and secondary chamber of incinerator.
7. The industry has not installed PLC waste control system in incinerator.
8. The industry has not installed graphic or computer recording device with incinerator system.
9. The industry has not installed Online Monitoring System for flue gas emission.

10. The industry has not installed Online Effluent Monitoring System for ETP.

11. The industry has not submitted the conditions of NOC issued by the Board.

The Consent to Operate under section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 as amended is hereby refused. Further, you are hereby informed to comply with the mandatory provisions of Air Act.

**This order is issued with the approval of competent authority.**

Ashok  
Kumar  
Tiwari




Digitally signed  
by Ashok Kumar  
Tiwari  
Date: 2020.07.13  
20:49:59 +05'30'

( Authorized Signatory )

**Copy To -**

Regional Officer, U.P. Pollution Control Board, Gorakhpur for information and necessary action.

Ashok  
Kumar  
Tiwari



Digitally signed by  
Ashok Kumar Tiwari  
Date: 2020.07.13  
20:50:38 +05'30'

( Authorized Signatory )



## UTTAR PRADESH POLLUTION CONTROL BOARD

Building.No. TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226 010  
Telephone: +91-522-2720831, 2720681, 2720691 (Fax): +91-522-2720764

**Ref No. - 120331/UPPCB/Gorakhpur(LAB)/CTO/water/GORAKHPUR/2021**

**Dated : 07/04/2021**

**To ,**

M/S VINAY KUMAR VERMA  
MEDICAL POLLUTION CONTROL COMMITTEE  
VILLAGE - BAGHAGARATAAL - NAWARTOLA, TAPPA HAWELI, PARGANA -  
BHAWAPAR, TEHSIL - SADAR, GORAKHPUR, GORAKHPUR, 273401  
GORAKHPUR

**Sub : Consent to Operate Application under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 as amended.**

Kindly refer to your consent application dated 31/01/2021 and received on 31/01/2021 under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 as amended. Your application and the information submitted have been examined along with the facts found during inspection made by officers of UPPCB on 23/02/2021. Your consent application is hereby refused due to following reason.

**Reasons :-**

1. The double chamber incinerator, shredder and autoclave were installed in the unit, but the capacity of the same could not be verified due to absence of documents.
2. On the day (date-26.03.2021) of inspection, the automatic feeding arrangement temperature sensor, PLC control system in incinerator were not installed.
3. ETP is installed but sludge/filter press is not installed and OCEMS is also not installed at the final point of discharge of treated effluent.
4. The water meters were not installed at inlet and outlet of ETP and recycling arrangement of treated effluent is also not installed.
5. For increase in resident time in secondary chamber, no arrangement has been made till the date of inspection (date-26.03.2021).
6. During inspection, the ramp for washing of vehicles and the arrangement to cater the polluted effluent generated from the same were incomplete.
7. Metal road is not established for movement of vehicles.
8. No separate energy meters were installed for operation of ETP and APCS.
9. The CBWTF has not installed ETP and APCS as per the guideline of CPCB and the modernization of CBWTF is not completed with respect to guideline of CPCB.
10. It is mentioned in the inspection report that agitation was done by local public for operation of CBWTF.
11. CBWTF did not complied the condition of CTE issued vide letter dated 10.07.2013.

The Consent to Operate under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 as amended is hereby refused. Further, you are hereby informed to comply with the mandatory provisions of Water Act.

**This order is issued with the approval of competent authority.**

**RAKESH  
KUMAR  
TYAGI**  
( Authorized Signatory )

Digitally signed by RAKESH KUMAR TYAGI  
DN: c=IN, o=Uttar Pradesh Pollution  
Control Board, ou=Environment,  
postalCode=226010, st=Uttar Pradesh,  
2.5.4.20=4ed33517cb50b1d55a186a4e98  
07be4cb1c2e729bbee35986f36aab685f  
410, cn=RAKESH KUMAR TYAGI  
Date: 2021.04.07 17:27:00 +05'30'

**Copy To -**

Regional Officer, U.P. Pollution Control Board, Gorakhpur for information and necessary action.

**RAKESH  
KUMAR TYAGI**  
( Authorized Signatory )

Digitally signed by RAKESH KUMAR TYAGI  
DN: c=IN, o=Uttar Pradesh Pollution  
Control Board, ou=Environment,  
postalCode=226010, st=Uttar Pradesh,  
2.5.4.20=4ed33517cb50b1d55a186a4e98  
07be4cb1c2e729bbee35986f36aab68541  
0, cn=RAKESH KUMAR TYAGI  
Date: 2021.04.07 17:27:27 +05'30'



## UTTAR PRADESH POLLUTION CONTROL BOARD

Building.No. TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226 010  
Telephone: +91-522-2720831, 2720681, 2720691 (Fax): +91-522-2720764

**Ref No. - 120321/UPPCB/Gorakhpur(LAB)/CTO/air/GORAKHPUR/2021**

**Dated : 07/04/2021**

To ,

M/S VINAY KUMAR VERMA  
MEDICAL POLLUTION CONTROL COMMITTEE  
VILLAGE - BAGHAGARATAAL - NAWARTOLA, TAPPA HAWELI, PARGANA -  
BHAWAPAR, TEHSIL - SADAR, GORAKHPUR, GORAKHPUR, 273401  
GORAKHPUR

**Sub : Consent To Operate Application under section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 as amended.**

Kindly refer to your consent application dated 31/01/2021 received on 31/01/2021 under section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 as amended. Your application and the information submitted by you have been examined along with the facts found during inspection made by officers of UPPCB on 23/02/2021. Your consent application is hereby refused/return due to following reasons.

### Reasons :-

1. The double chamber incinerator, shredder and autoclave were installed in the unit, but the capacity of the same could not be verified due to absence of documents.
2. On the day (date-26.03.2021) of inspection, the automatic feeding arrangement temperature sensor, PLC control system in incinerator were not installed.
3. ETP is installed but sludge/filter press is not installed and OCEMS is also not installed at the final point of discharge of treated effluent.
4. The water meters were not installed at inlet and outlet of ETP and recycling arrangement of treated effluent is also not installed.
5. For increase in resident time in secondary chamber, no arrangement has been made till the date of inspection (date-26.03.2021).
6. During inspection, the ramp for washing of vehicles and the arrangement to cater the polluted effluent generated from the same were incomplete.
7. Metal road is not established for movement of vehicles.
8. No separate energy meters were installed for operation of ETP and APCS.
9. The CBWTF has not installed ETP and APCS as per the guideline of CPCB and the modernization of CBWTF is not completed with respect to guideline of CPCB.
10. It is mentioned in the inspection report that agitation was done by local public for operation of CBWTF.
11. CBWTF did not complied the condition of CTE issued vide letter dated 10.07.2013.

The Consent to Operate under section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 as amended is hereby refused. Further, you are hereby informed to comply with the mandatory provisions of Air Act.

**This order is issued with the approval of competent authority.**

**RAKESH  
KUMAR  
TYAGI**  
( Authorized Signatory )

Digitally signed by RAKESH KUMAR TYAGI  
DN: c=IN, o=Uttar Pradesh Pollution Control Board, ou=Environment, postalCode=226010, st=Uttar Pradesh, 2.5.4.20=4ed33517cb50b1455a186a4e980f37be4db1c2f2729bbe35986f36aab685f410, cn=RAKESH KUMAR TYAGI  
Date: 2021.04.07 17:30:50 +05'30'

**Copy To -**

Regional Officer, U.P. Pollution Control Board, Horakhpur for information and necessary action.

**RAKESH  
KUMAR TYAGI**  
( Authorized Signatory )

Digitally signed by RAKESH KUMAR TYAGI  
DN: c=IN, o=Uttar Pradesh Pollution Control Board, ou=Environment, postalCode=226010, st=Uttar Pradesh, 2.5.4.20=4ed33517cb50b1455a186a4e980f37be4db1c2f2729bbe35986f36aab685f410, cn=RAKESH KUMAR TYAGI  
Date: 2021.04.07 17:31:17 +05'30'



## UTTAR PRADESH POLLUTION CONTROL BOARD

Building.No. TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226 010  
Telephone: +91-522-2720831, 2720681, 2720691 (Fax): +91-522-2720764

**Ref No. -**  
**127441/UPPCB/Gorakhpur(UPPCBRO)/CTO/water/GORAKHPUR/2**  
**021**

**Dated : 22/09/2021**

**To ,**

M/S VINAY KUMAR VERMA  
MEDICAL POLLUTION CONTROL COMMITTEE  
VILLAGE - BAGHAGARATAAL - NAWARTOLA, TAPPA HAWELI, PARGANA -  
BHAWAPAR, TEHSIL - SADAR, GORAKHPUR, GORAKHPUR  
GORAKHPUR

**Sub : Consent to Operate Application under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 as amended.**

Kindly refer to your consent application dated 27/05/2021 and received on 27/05/2021 under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 as amended. Your application and the information submitted have been examined along with the facts found during inspection made by officers of UPPCB on 08/09/2021. Your consent application is hereby refused due to following reason.

**Reasons :-**

1. In respect of online query dated 27.08.2021, the reply submitted by proponent on 02.09.2021 is unsatisfactory.
2. Consent To Establish has been granted to M/s Integrated Pollution Committee, BAGHAGARATAAL - NAWARTOLA, TAPPA HAWELI, PARGANA - BHAWAPAR, TEHSIL - SADAR, GORAKHPUR vide office letter dated 10.07.2013, is expired now and present proponent has not obtained valid CTE after the expiry of earlier CTE.
3. Proponent has not taken authorization under the provisions of Hazardous and Other Waste (Management and Transboundary) Rules, 2016.
4. Compliance report of earlier authorization under the provisions of Bio-Medical Waste Management Rules, 2016 is not submitted by proponent.

The Consent to Operate under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 as amended is hereby refused. Further, you are hereby informed to comply with the mandatory provisions of Water Act.

**This order is issued with the approval of competent authority.**

RAKESH  
KUMAR TYAGI  
( Authorized Signatory )

Digitally signed by  
RAKESH KUMAR TYAGI  
Date: 2021.09.22  
12:55:27 +05'30'

**Copy To -**

Regional Officer, U.P. Pollution Control Board, Gorakhpur for information and necessary action.

RAKESH  
KUMAR TYAGI  
( Authorized Signatory )

Digitally signed by  
RAKESH KUMAR TYAGI  
Date: 2021.09.22  
12:56:11 +05'30'



## UTTAR PRADESH POLLUTION CONTROL BOARD

Building.No. TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226 010  
Telephone: +91-522-2720831, 2720681, 2720691 (Fax): +91-522-2720764

**Ref No. -**  
**127440/UPPCB/Gorakhpur(UPPCBRO)/CTO/air/GORAKHPUR/202**

**Dated : 22/09/2021**

**1**

**To ,**

M/S VINAY KUMAR VERMA  
MEDICAL POLLUTION CONTROL COMMITTEE  
VILLAGE - BAGHAGARATAAL - NAWARTOLA, TAPPA HAWELI, PARGANA -  
BHAWAPAR, TEHSIL - SADAR, GORAKHPUR, GORAKHPUR  
GORAKHPUR

**Sub : Consent To Operate Application under section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 as amended.**

Kindly refer to your consent application dated 27/05/2021 received on 27/05/2021 under section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 as amended. Your application and the information submitted by you have been examined along with the facts found during inspection made by officers of UPPCB on 08/09/2021. Your consent application is hereby refused/return due to following reasons.

**Reasons :-**

1. In respect of online query dated 27.08.2021, the reply submitted by proponent on 02.09.2021 is unsatisfactory.

2. Consent To Establish has been granted to M/s Integrated Pollution Committee, BAGHAGARATAAL - NAWARTOLA, TAPPA HAWELI, PARGANA - BHAWAPAR, TEHSIL - SADAR, GORAKHPUR vide office letter dated 10.07.2013, is expired now and present proponent has not obtained valid CTE after the expiry of earlier CTE.

3. Proponent has not taken authorization under the provisions of Hazardous and Other Waste (Management and Transboundary) Rules, 2016.

4. Compliance report of earlier authorization under the provisions of Bio-Medical Waste Management Rules, 2016 is not submitted by proponent.

The Consent to Operate under section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 as amended is hereby refused. Further, you are hereby informed to comply with the mandatory provisions of Air Act.

**This order is issued with the approval of competent authority.**

RAKESH  
KUMAR TYAGI  
( Authorized Signatory )

Digitally signed by  
RAKESH KUMAR TYAGI  
Date: 2021.09.22  
12:51:52 +05'30'

**Copy To -**

Regional Officer, U.P. Pollution Control Board, Gorakhpur for information and necessary action.

RAKESH  
KUMAR TYAGI  
( Authorized Signatory )

Digitally signed by  
RAKESH KUMAR TYAGI  
Date: 2021.09.22  
12:52:37 +05'30'



## UTTAR PRADESH POLLUTION CONTROL BOARD

Building.No. TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226 010  
Telephone: +91-522-2720831, 2720681, 2720691 (Fax): +91-522-2720764

**Ref No. -**  
**142284/UPPCB/Gorakhpur(UPPCBRO)/CTO/water/GORAKHPUR/2**  
**021**

**Dated : 01/04/2022**

**To ,**

M/S VINAY KUMAR VERMA  
MEDICAL POLLUTION CONTROL COMMITTEE  
VILLAGE- BAGHAGARATAAL-NAWARTOLA, TAPPA HAWELI, PARGANA-  
BHAWAPAR, TAHSIL- SADAR, GORAKHPUR, GORAKHPUR, 273152  
GORAKHPUR

**Sub : Consent to Operate Application under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 as amended.**

Kindly refer to your consent application dated 23/12/2021 and received on 23/12/2021 under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 as amended. Your application and the information submitted have been examined along with the facts found during inspection made by officers of UPPCB on 18/02/2022 . Your consent application is hereby refused due to following reason.

**Reasons :-**

1. Consent To Establish has been granted to M/s Integrated Pollution Committee, BAGHAGARATAAL - NAWARTOLA, TAPPA HAWELI, PARGANA - BHAWAPAR, TEHSIL - SADAR, GORAKHPUR vide office letter dated 10.07.2013, is expired now and present proponent has not obtained valid CTE after the expiry of earlier CTE.
2. Compliance report of earlier authorization under the provisions of Bio-Medical Waste Management Rules, 2016 is not submitted by proponent.
3. During the inspection the ETP was found in decrepit condition.
4. The industry has not installed graphic or computer recording device with incinerator system.
5. The industry has not installed Online Monitoring System for flue gas emission.
6. The industry has not made provisions in incinerator to increase resident time w.r.t. CPCB Guideline.
7. The industry has not made ramp for washing of vehicles and the arrangement to cater the polluted effluent generated.

8. The temporary storage of Bio Medical Waste was found in decrepit condition during inspection.

The Consent to Operate under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 as amended is hereby refused. Further, you are hereby informed to comply with the mandatory provisions of Water Act.

**This order is issued with the approval of competent authority.**

( Authorized Signatory )

**RAM KUMAR  
SINGH**

Chief Environmental Officer, Circle-6

Digitally signed by RAM KUMAR SINGH  
DN: c=IN, o=UTTAR PRADESH POLLUTION CONTROL BOARD,  
ou=ENVIRONMENT, postalCode=200115, st=Uttar Pradesh,  
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Date: 2022.04.01 10:28:04 +05'30'

**Copy To -**

Regional Officer, U.P. Pollution Control Board, Gorakhpur for information and necessary action.

**RAM KUMAR  
SINGH**

Chief Environmental Officer, Circle-6

( Authorized Signatory )

Digitally signed by RAM KUMAR SINGH  
DN: c=IN, o=UTTAR PRADESH POLLUTION CONTROL BOARD,  
ou=ENVIRONMENT, postalCode=200115, st=Uttar Pradesh,  
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Date: 2022.04.01 10:58:27 +05'30'



## UTTAR PRADESH POLLUTION CONTROL BOARD

Building.No. TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226 010  
Telephone: +91-522-2720831, 2720681, 2720691 (Fax): +91-522-2720764

**Ref No. -**  
**142192/UPPCB/Gorakhpur(UPPCBRO)/CTO/air/GORAKHPUR/202**

**Dated : 01/04/2022**

**1**

**To ,**

M/S VINAY KUMAR VERMA  
MEDICAL POLLUTION CONTROL COMMITTEE  
VILLAGE- BAGHAGARATAAL-NAWARTOLA, TAPPA HAWELI, PARGANA-  
BHAWAPAR, TAHSIL- SADAR, GORAKHPUR, GORAKHPUR, 273152  
GORAKHPUR

**Sub : Consent To Operate Application under section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 as amended.**

Kindly refer to your consent application dated 23/12/2021 received on 23/12/2021 under section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 as amended. Your application and the information submitted by you have been examined along with the facts found during inspection made by officers of UPPCB on 18/02/2022. Your consent application is hereby refused/return due to following reasons.

**Reasons :-**

1. Consent To Establish has been granted to M/s Integrated Pollution Committee, BAGHAGARATAAL - NAWARTOLA, TAPPA HAWELI, PARGANA - BHAWAPAR, TEHSIL - SADAR, GORAKHPUR vide office letter dated 10.07.2013, is expired now and present proponent has not obtained valid CTE after the expiry of earlier CTE.
2. Compliance report of earlier authorization under the provisions of Bio-Medical Waste Management Rules, 2016 is not submitted by proponent.
3. During the inspection the ETP was found in decrepit condition.
4. The industry has not installed graphic or computer recording device with incinerator system.
5. The industry has not installed Online Monitoring System for flue gas emission.
6. The industry has not made provisions in incinerator to increase resident time w.r.t. CPCB Guideline.
7. The industry has not made ramp for washing of vehicles and the arrangement to cater the polluted effluent generated.

8. The temporary storage of Bio Medical Waste was found in decrepit condition during inspection.

The Consent to Operate under section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 as amended is hereby refused. Further, you are hereby informed to comply with the mandatory provisions of Air Act.

**This order is issued with the approval of competent authority.**

**RAM  
KUMAR  
SINGH**  
 ( Authorized Signatory )

Digitally signed by RAM KUMAR SINGH  
 DN: c=IN, ou=UTTAR PRADESH POLLUTION CONTROL BOARD, ou=ENVIRONMENT, postalCode=226010, st=Uttar Pradesh, 2.5.4.20=56054685a11688360298494883704f8003c70266415c959e4c4821072a3c, pseudonym=2EC17570A0523ED1B6A8C90F566682D0698C3CAE, serialNumber=088FA9084CFCE16A7811FESDDF3429389AA73797AA73E5BCFE9AF2B7854D94, cn=RAM KUMAR SINGH  
 Date: 2022.04.01 11:01:46 +05'30'

Chief Environmental Officer, Circle-6

**Copy To -**

Regional Officer, U.P. Pollution Control Board, Gorakhpur for information and necessary action.

**RAM KUMAR  
SINGH**  
 Chief Environmental Officer, Circle-6  
 ( Authorized Signatory )

Digitally signed by RAM KUMAR SINGH  
 DN: c=IN, ou=UTTAR PRADESH POLLUTION CONTROL BOARD, ou=ENVIRONMENT, postalCode=226010, st=Uttar Pradesh, 2.5.4.20=56054685a11688360298494883704f8003c70266415c959e4c4821072a3c, pseudonym=2EC17570A0523ED1B6A8C90F566682D0698C3CAE, serialNumber=088FA9084CFCE16A7811FESDDF3429389AA73797AA73E5BCFE9AF2B7854D94, cn=RAM KUMAR SINGH  
 Date: 2022.04.01 11:02:25 +05'30'



## UTTAR PRADESH POLLUTION CONTROL BOARD

Building.No. TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226 010  
Telephone: +91-522-2720831, 2720681, 2720691 (Fax): +91-522-2720764

**Ref No. -**  
**165123/UPPCB/Gorakhpur(UPPCBRO)/CTO/both/GORAKHPUR/20**  
**22**

**Dated : 15/11/2022**

**To ,**

M/S VINAY KUMAR VERMA  
MEDICAL POLLUTION CONTROL COMMITTEE  
VILLAGE- BAGHAGARATAAL-NAWARTOLA, TAPPA HAWELI, PARGANA  
BHAWAPAR,TAHSIL- SADAR, GORAKHPUR,,GORAKHPUR,273152  
GORAKHPUR

**Sub :** **Consolidated Consent to Operate and/or Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) Application under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 as amended, under section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 as amended and Authorization under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules , 2016.**

Kindly refer to your Consolidated Consent to Operate and/or Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) application dated 30/09/2022 and received on 30/09/2022 under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 as amended, under section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 as amended and Authorization under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. Your application and the information submitted by you have been examined along with the facts found during inspection made by officers of UPPCB on 31/10/2022 . Your consent application is hereby refused due to following reason.

**Reasons :-**

1. Consent To Establish has been granted to M/s Integrated Pollution Committee, BAGHAGARATAAL - NAWARTOLA, TAPPA HAWELI, PARGANA - BHAWAPAR, TEHSIL - SADAR, GORAKHPUR vide office letter dated 10.07.2013, is expired now and present proponent has not obtained valid CTE after the expiry of earlier CTE.
2. Compliance report of earlier authorization under the provisions of Bio-Medical Waste Management Rules, 2016 is not submitted by proponent.
3. During the inspection the ETP was found in decrepit condition.
4. The industry has not installed graphic or computer recording device with incinerator system.

5. The industry has not installed Online Monitoring System for flue gas emission.
6. The industry has not made provisions in incinerator to increase resident time w.r.t. CPCB Guideline.
7. The industry has not made ramp for washing of vehicles and the arrangement to cater the polluted effluent generated.
8. The temporary storage of Bio Medical Waste was found in decrepit condition during inspection.

The Consolidated Consent to Operate and/or Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) Application under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 as amended, under section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 as amended and Authorization under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules , 2016 is hereby refused. Further, you are hereby informed to comply with the mandatory provisions of Water Act 1974, Air Act 1981 and HWM Rules 2016

**This order is issued with the approval of competent authority.**

( Authorized Signatory )

RAM KUMAR SINGH Digitally signed by RAM KUMAR SINGH  
Date: 2022.11.15 21:01:06 +05'30'

Chief Environmental Officer, Circle-6

**Copy To -**

Regional Officer, U.P. Pollution Control Board, Gorakhpur for information and necessary action.

RAM KUMAR SINGH Digitally signed by RAM KUMAR SINGH  
Date: 2022.11.15 21:02:18  
Chief Environmental Officer, Circle-6

( Authorized Signatory )



## UTTAR PRADESH POLLUTION CONTROL BOARD

Building.No. TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226 010  
Telephone: +91-522-2720831, 2720681, 2720691 (Fax): +91-522-2720764

**Ref No. -**  
**185242/UPPCB/Gorakhpur(UPPCBRO)/CTO/both/GORAKHPUR/20**  
**23**

**Dated : 05/07/2023**

**To ,**

M/S DR PRANJAL PATEL

INTEGRATED POLLUTION COMMITTEE

Vill. Baghagada, Taal-Navartaal, Tappa Haveli, Pargana Bhauvapaar, Tahsil -Sadar, Dist.

Gorakhpur ,GORAKHPUR,

GORAKHPUR

**Sub :** **Consolidated Consent to Operate and/or Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) Application under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 as amended, under section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 as amended and Authorization under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules , 2016.**

Kindly refer to your Consolidated Consent to Operate and/or Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) application dated 28/05/2023 and received on 28/05/2023 under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 as amended, under section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 as amended and Authorization under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. Your application and the information submitted by you have been examined along with the facts found during inspection made by officers of UPPCB on 06/06/2023 . Your consent application is hereby refused due to following reason.

**Reasons :-**

1. The double chamber incinerator, shredder and autoclave were installed in the unit, but the capacity of the same could not be verified due to absence of documents.
2. On the day (date-01.06.2023) of inspection, the automatic feeding arrangement temperature sensor, PLC control system in incinerator were not installed.
3. For increase in resident time in secondary chamber, no arrangement has been made till the date of inspection (date- 01.06.2023).
4. OCEMS is not installed at the final point of discharge of treated effluent.
5. The recycling arrangement of treated effluent is also not installed.

6. During inspection, the ramp for washing of vehicles and the arrangement to cater the polluted effluent generated from the same were incomplete.
7. Metal road is not established for movement of vehicles.
8. No separate energy meters were installed for operation of ETP and APCS.
9. The equipment installed in CBWTF are not meeting the criteria mentioned in revised guidelines for Common Bio-Medical Waste Treatment and Disposal Facilities.
10. During the inspection the ETP was found in decrepit condition.
11. The industry has not installed graphic or computer recording device with incinerator system.
12. The temporary storage of Bio Medical Waste was found in decrepit condition during inspection.
13. As per the RO inspection report dated 14.06.2023, a Village- Talanver having population about 1200 peoples is establish about 800 meters in East direction, a Village- Harharwa having population about 1500 peoples is establish about 700 meters in West direction, a Village- Bardaha Chauraha having population about 2500 peoples is establish about 250 meters in South direction, a Heritage Academy Inter College is establish about 800 meters in South-West direction, a Village- Baragara having population about 5500 peoples is establish about 400 meters and a SS Convent School is establish about 200 meters in North direction, a Village- Talanver (Lalta ka Tola) having population about 600 peoples is establish about 250 meters in South-East direction of the CBWTF. Hence it is clear from the aforesaid facts that now sensitive or residential features are became available within the 500 meter radius of the CBWTF, so as of now the site of the CBWTF is not suitable as per the Guidelines for the CBWTF made by the CPCB.

The Consolidated Consent to Operate and/or Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) Application under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 as amended, under section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 as amended and Authorization under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules , 2016 is hereby refused. Further, you are hereby informed to comply with the mandatory provisions of Water Act 1974, Air Act 1981 and HWM Rules 2016

**This order is issued with the approval of competent authority.**

**RAM  
KUMAR  
SINGH**

( Authorized Signatory )

Digitally signed by  
RAM KUMAR SINGH  
Date: 2023.07.05  
11:44:10 +05'30'

Chief Environmental Officer (Circle-6)

**Copy To -**

Regional Officer, U.P. Pollution Control Board, Gorakhpur for information and necessary action

Chief Environmental Officer (Circle-6)  
( Authorized Signatory )



**मिशन LIFE - पर्यावरण के लिए जीवन शैली**  
(Lifestyle For Environment )  
**जनसहभागिता का सन्देश**



- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइक्लिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्थाक्कीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

**हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |**



## Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

188261/UPPCB/Gorakhpur(UPPCBRO)/CTO/both/GORAKHPUR/2023

Date: 26/07/2023

To,

M/s

**INTEGRATED POLLUTION COMMITTEE**

**Vill. Baghagada, Taal-Navartaal, Tappa Haveli, Pargana Bhauvapaar,  
Tahsil -Sadar, Dist. Gorakhpur ,GORAKHPUR,**

**Application Id-  
21925171**

**Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule-6(2) of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 notified under Environment (Protection) Act, 1986 as applicable (to be referred hereinafter as Water Act, Air Act and HW Rules respectively).**

CCA is hereby granted to **INTEGRATED POLLUTION COMMITTEE** located at **Vill. Baghagada, Taal-Navartaal, Tappa Haveli, Pargana Bhauvapaar, Tahsil -Sadar, Dist. Gorakhpur ,GORAKHPUR,** subject to the provisions of the **Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA **INTEGRATED POLLUTION COMMITTEE** granted for the period from **07/07/2023 to 31/12/2023** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
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2. **Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-**

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
<b>Domestic</b>	<b>0.32 KLD</b>	<b>Septic Tank</b>	<b>No Trade Effluent is allowed to Discharge</b>
<b>Industrial</b>	<b>1.7 KLD</b>	<b>ETP</b>	<b>No Trade Effluent is allowed to Discharge</b>

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

**Industrial Effluent Quality Standard**

S.No.	Parameter	Standard
1	pH	As per E(P)A Rules, 1986
2	BOD (mg/L)	As per E(P)A Rules, 1986
3	Oil & Grease (mg/L)	As per E(P)A Rules, 1986
4	COD (mg/L)	As per E(P)A Rules, 1986
5	TSS (mg/L)	As per E(P)A Rules, 1986

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
1	pH	As per E(P)A Rules, 1986
2	BOD (mg/L)	As per E(P)A Rules, 1986
3	TSS (mg/L)	As per E(P)A Rules, 1986
4	Fecal Coliform (MPN/100ml)	As per E(P)A Rules, 1986

**3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-**

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

**Air Pollution Source Details**

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	30 KVA DG Set	Diesel Oil	2	Sulphur Dioxide	As per E(P)A Rules, 1986
2	Incinerator (100 Kg/Hr)	Diesel Oil	1	Particulate Matter	As per E(P)A Rules, 1986

**Emission Quality Standards**

S No.	Stack no	Parameters	Standards
1	2	Sulphur Dioxide	As per E(P)A Rules, 1986
2	1	Particulate Matter	As per E(P)A Rules, 1986

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In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

#### 4. Conditions under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 :-

The Factory Manager of M/s INTEGRATED POLLUTION COMMITTEE. is hereby granted an authorization to operate a facility for collection and storage of Hazardous wastes. The authorization is granted to operate a facility for generation, collection and storage of hazardous wastes within factory premises for following category of wastes:-

S.No.	Category of Hazardous Waste as per the Schedules I, II and III of these rules	Authorised mode of disposal or recycling or utilisation or co-processing, etc.	Quantity(ton/annum)
1	cat. 37.1 (Sludge from Wet Scrubbers)	Through TSDF	0.5 TPA
2	Cat. 37.2 (Ash from Incinerator and Flue Gas Cleaning Residue)	Through TSDF	2.5 TPA

**The authorization shall be in force and shall be valid upto 31/12/2023.** The authorization is subject to the conditions stated below and such conditions as may be specified in the rules for the time being in force under Environment (Protection) Act, 1986.

#### Terms and conditions of Hazardous Waste authorization :-

(i) The authorization shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.

(ii) The authorization and its renewal shall be produced for inspection at the request of an officer authorized by the SPCB.

(iii) The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the SPCB.

(iv) Any unauthorized changes in personnel, equipment as working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.

(v) It is the duty of the authorized person to take prior permission of the SPCB to close down the facility.

(vi) An application for the renewal of an authorization shall be made as laid down under these rules.

(vii) The unit shall comply with any other conditions specified in the guidelines issued by the MoEF or CPCB/SPCB from time to time.

(viii) The authorization is valid for temporary storage of Hazardous Waste within premises only.

(ix) The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed

on Display Board of size 6x4 feet outside the main factory gate within premises

(x) It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.

(xi) The applicant shall maintain record of hazardous waste in Form-3 and shall submit annual return in Form-4 on or before the 30th day of June following to the financial year to which that return relates.

(xii) In no case any hazardous waste shall be disposed off on land, in any drain, or into any water stream. All spillage must also be safely collected and stored.

(xiii) Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed physical and chemical analysis of hazardous waste sample and report to the Board.

(xiv) Dried hazardous sludge from the process in the plant shall be stored in double lined HDPE pit constructed with R.C.C. or such material which does not react with the waste contained in it.

(xv) The storage area should be fenced properly and Sign/Notice Board indicating 'Danger' and 'Hazardous' shall be displayed at appropriate position both in Hindi and English.

(xvi) The industry shall store non-ferrous metal waste, used oil/spent oil waste in sealed drums placed on impervious floor under covered shed. Hazardous waste if required shall be sold only to Registered Recyclers/Re-processors.

(xvii) In case of any transportation of hazardous waste, the details in Form-10 of the Hazardous and Other Wastes Rules, 2016 shall be submitted to the Board.

**5. Essential documents to be submitted by the Industry/Unit as Applicable:-**

(i) Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and Third Party Audit Report.

(ii) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(iii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

6. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

7. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.

8. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

9. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

**General Conditions:-**

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.

2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.

3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.

4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not

complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.

5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

**Specific Conditions:-**

1. This consent is valid for CBWTF at BAGHAGARATAAL - NAWARTOLA, TAPPA HAWELI, PARGANA - BHAWAPAR, TEHSIL - SADAR, GORAKHPUR by M/s Integrated Pollution Committee having plant-Incinerator (100 kg/hr), Autoclave (200 kg/batch) and Shredder (50 kg/hr).
2. The CBWTF shall submit the flue gas monitoring report from incinerator and treated effluent quality report from the ETP after commissioning of CBWTF within 01 month from the issuance of this CTO.
3. This CTO shall only be valid with the effect from the date on which the proponent obtained TSDF Membership for the safe disposal of hazardous waste.
4. The proponent could not start operation of CBWTF before obtaining membership of TSDF, failing which this CTO would deemed void.
5. Separate Energy meter shall be installed for recording the electricity consumption in the operation of the ETP and a log book be maintained.
6. ETP shall be operated and maintained to ensure that the treated effluent shall meet the prescribed standards.
7. Proper and regular operation of GPS equipments, installed in all the vehicles plying to collect and transport Bio Medical Waste, shall be ensured.
8. The CBWTF shall submit the valid NOC from U.P. Ground Water Board for Abstraction of Ground Water within 03 months failing which this CTE would be deemed cancel.

9. CBWTF will strictly comply with the CPCB guidelines dated 21.12.2016 for operation of the Common Bio Medical Waste Treatment Facility.
10. CBWTF will comply with the emission Standard for treatment and disposal of Common Bio medical waste by incineration as per Schedule-II of BMW Rules 2016.
11. Transportation and handling of Bio-medical Wastes shall be as per the Biomedical Waste (Management and Handling) Rules, 2016.
12. Record w.r.t. operational parameter of autoclave such as temperature, pressure etc. as well as records for validation test conducted to check efficiency of autoclave shall be maintained.
13. The incinerator is operated in accordance with Bio-Medical Waste Management Rules, 2016 w.r.t. maintenance of temperature for primary and secondary chamber of incinerator.
14. The water generated from scrubbing system of incinerator shall be treated through ETP and treated water shall be recycled for scrubbing purpose and for irrigation in the premises. No effluent shall be discharged directly or indirectly outside the premises.
15. Discarded medicine will be disposed in incinerator as per BMW Rule, 2016 and sharp pit shall be provided for disposal of waste sharp as per CPCB Guidelines.
16. The CBWTF will comply with the Bio Medical Waste Management Rules 2016 and annual report shall be submitted.
17. The CBWTF will comply with the provisions of Hazardous and Other waste (Management and Trans boundary Movement) Rules, 2016.
18. The facility will ensure bar coding system to be adopted by member of healthcare facility in accordance with Bio Medical Waste Management Rules 2016.
19. The CBWTF will comply with the Guideline of CPCB and will only cater to beds which are in addition to 10,000 beds admissible to pre-existing CBWTFs located within 75 km radius.
20. CBWTF will comply with the relevant provisions of Environmental Laws.
21. Latest attested copy of Balance sheet/Audited C.A. Certificate indicating (Fixed Assets + Current Assets- Current Liabilities) for the financial year 2018-2019 should be submitted to verify the consent fee payable by the industry.
22. All Non-Chlorinated plastic Bags shall be used as per BIS standards and prevailing Plastic Waste Management Rules, 2016.
23. The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to withstand physical conditions and climatic factors. All hazardous waste containers / bags shall be provided with a general label. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.

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24. The authorized person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.
25. It is brought to your notice that as per the order dated 14-11-2003 passed by the Hon'ble Supreme Court in W.P. (c) No. 657 of 1995, no industry covered under Hazardous and other Wastes (Management and Tran boundary Movement) Rules, 2016 shall be allowed to operate without valid authorization. It is also provided in the same orders that industries which are not complying with the conditions of authorization shall not be allowed to operate. Hence in case you fail to apply for authorization, before its expiry or fail to comply with conditions of the earlier authorization issued to you, closure order shall be issued against your industry without any further notice.
26. The applicant must file returns on prescribed Form- 4 along with a compliance report of this letter and should also maintain records on Form 3 and present it to Board's inspecting officials.
27. In case of occurrence of an accident, complete details on form must be sent to U.P. Pollution Control Board at the earliest along with details of mitigate and remedial measures taken.
28. The authorized person/agency shall not receive, collect, or store any hazardous waste from any unauthorized occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorization of the Board.
29. In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers, of hazardous chemicals such as flammable corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.
30. It is within the powers and functions of the U.P. Pollution Control Board to modify / revoke the terms and conditions of the authorization/Registration issued under the Rule – 7 of Hazardous and Other Wastes (Management and Tran boundary Movement) Rules, 2016.
31. You are directed to display on-line data/display board outside the main factory gate with regard to quantity and nature of hazardous chemicals being handled in the plant, including waste water and air emission and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within 15 days of receipt of this letter.
32. It is the mandatory duty of the authorized person/agency to comply with the guidelines for transportation of hazardous waste in accordance with rule 18 of Hazardous and Other Waste (Management and Tran boundary Movement) Rules, 2016.
33. It should be ensured that hazardous wastes shall be properly collected and packed in HDPE bags and then temporarily stored in a lined RCC tank/pit with suitable shed.
34. An ETP sludge test report of a laboratory approved under E.P. Act shall be submitted along with compliance of this letter of this office.

35. Used oil will be sold only to recyclers registered with U.P. Pollution Control Board. The record shall be maintained.
36. The occupier, transporter and operator of a facility shall be liable for damages caused to the environment resulting due to improper handling and disposal of hazardous waste listed in schedule 1,2, and 3 and shall be liable to pay a fine as levied by the State Pollution Control Board under the rules.
37. Details of raw material (which is Hazardous waste) and product along with quantity shall be sent within a month.
38. You shall become the member of any common TSDF for S.L.F. which has been authorized by UPPCB and send the stored hazardous wastes for final disposal to the TSDF and report back to U.P.P.C.B. with the required manifesto (document of proof) within one/three month of this letter.
39. The unit shall ensure that H.W. is regularly sent to Authorized common TSDF and shall not store for more than 90 days in accordance with under rule 8 of HOWM Rules, 2016.
40. Copies of Hazardous Waste Manifest in Form-10 shall be sent regularly to UPPCB for each category of waste sent to TSDF/Incinerator.
41. This authorization/Registration is valid till the industry is having valid consent as per the provisions of Air(Prevention and Control of Pollution) Act 1981 and Water (Prevention and Control of Pollution) Act, 1974.
42. The authorized actual user of hazardous and other wastes shall maintain records of hazardous and other wastes purchased in a passbook issued by the State Pollution Control Board along with the authorization.
43. The industry shall submit the colored photograph of display board within 15 days.
44. A Bank Guarantee of Rs. 02 Lacs (Rs Two Lacs only) shall be submitted within 15 days including the above conditions from 01 to 43 which will be valid otherwise this consent to operate shall be deemed to be withdrawn.
45. Closure order is issued by CPCB or UPPCB against any defaulting unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be from the date of issuance of closure order revocation, with additional conditions mentioned in the closure revocation order.
46. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this CCA and attract action under the provisions of Environment (Protection) Act, 1986.

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Copy to:

Regional Officer, U.P. Pollution Control Board, Gorakhpur for information and necessary action



## मिशन LIFE - पर्यावरण के लिए जीवन शैली (Lifestyle For Environment ) जनसहभागिता का सन्देश



- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइक्लिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्थाक्कीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |



## UTTAR PRADESH POLLUTION CONTROL BOARD

Building.No. TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226 010  
Telephone: +91-522-2720831, 2720681, 2720691 (Fax): +91-522-2720764

**Ref No. -**  
**197671/UPPCB/Gorakhpur(UPPCBRO)/CTO/both/GORAKHPUR/20**  
**23**

**Dated : 23/01/2024**

**To ,**

M/S DR PRANJAL PATEL  
INTEGRATED POLLUTION COMMITTEE  
Vill. Baghagada, Taal-Navartaal, Tappa Haveli, Pargana Bhauvapaar, Tahsil -Sadar, Dist.  
Gorakhpur ,GORAKHPUR,GORAKHPUR,  
GORAKHPUR

**Sub :** **Consolidated Consent to Operate and/or Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) Application under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 as amended, under section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 as amended and Authorization under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules , 2016.**

Kindly refer to your Consolidated Consent to Operate and/or Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) application dated 14/12/2023 and received on 14/12/2023 under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 as amended, under section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 as amended and Authorization under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. Your application and the information submitted by you have been examined along with the facts found during inspection made by officers of UPPCB on 15/01/2024 . Your consent application is hereby refused due to following reason.

**Reasons :-**

1. As per the proposal of the CBWTF, during inspection of RO dated 27.12.2023, filter press was not installed in the ETP and ETP was also not in operation during inspection.
2. The capacity of shredder and autoclave could not verify due to unavailability of related documents during inspection.
3. Automatic feeding system in incinerator has not been installed and temperature Control Sensor has not been installed till the date of inspection dated 28.12.2023.
4. PLC Control System has not been installed in the incinerator till the date of inspection dated 28.12.2023.
5. Online Continuous Emission Monitoring System which is installed in stack but same is not connected with server of CPCB till the date of inspection dated 28.12.2023.
6. No graphic or computer recording device was found attached with incinerator till the date of inspection dated 28.12.2023.
7. No measuring devices were installed at the inlet and outlet of ETP till the date of inspection dated

28.12.2023.

8. The unit has not furnished the compliance report w.r.t last CTO issued under Air/Water Act and also unit has not obtained authorization under HWM Rules.

9. The CBWTF is not meeting the Guidelines for Monitoring Compliance of Common Biomedical Waste Treatment Facilities by State Pollution Control Boards / Pollution Control Committees prepared by CPCB.

The Consolidated Consent to Operate and/or Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) Application under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 as amended, under section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 as amended and Authorization under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules , 2016 is hereby refused. Further, you are hereby informed to comply with the mandatory provisions of Water Act 1974, Air Act 1981 and HWM Rules 2016

**This order is issued with the approval of competent authority.**

RAM ( Authorized Signatory )  
 Digitally signed  
 by RAM KARAN  
 Date: 2024.01.23  
 Chief Environmental Officer (706506) 05'30'

**Copy To -**

Regional Officer, U.P. Pollution Control Board, Gorakhpur for information and necessary action.

RAM Digitally signed by  
 RAM KARAN  
 Date: 2024.01.23  
 Chief Environmental Officer (706506) 05'30'  
 ( Authorized Signatory )



**मिशन LIFE - पर्यावरण के लिए जीवन शैली**  
(Lifestyle For Environment )  
**जनसहभागिता का सन्देश**



- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइक्लिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्थाक्रीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

**हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |**



## UTTAR PRADESH POLLUTION CONTROL BOARD

Building.No. TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226 010  
Telephone: +91-522-2720831, 2720681, 2720691 (Fax): +91-522-2720764

**Ref No. -**  
**205099/UPPCB/Gorakhpur(UPPCBRO)/CTO/both/GORAKHPUR/20**  
**24**

**Dated : 28/05/2024**

**To ,**

M/S DR PRANJAL PATEL  
INTEGRATED POLLUTION COMMITTEE

Integrated Pollution Committee Vill- Baghagada, Taal- Navartaal, Tappa Haveli, Pargana  
Bhauvapaar, Tahsil Sadar, Gorakhpur,GORAKHPUR,  
GORAKHPUR

**Sub :** **Consolidated Consent to Operate and/or Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) Application under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 as amended, under section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 as amended and Authorization under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules , 2016.**

Kindly refer to your Consolidated Consent to Operate and/or Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) application dated 24/03/2024 and received on 24/03/2024 under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 as amended, under section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 as amended and Authorization under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. Your application and the information submitted by you have been examined along with the facts found during inspection made by officers of UPPCB on 30/04/2024 . Your consent application is hereby refused due to following reason.

**Reasons :-**

1. CBWTF was found operational during Regional Office, Gorakhpur inspection dated 06.04.2024, in which they have reported that during inspection it appeared from the plant that the plant has been operated only for inspection.
2. It is also mentioned in the above inspection report that many people's have sent letters to the Regional Officer, UPPCB, Gorakhpur to establish their ownership towards this CBWTF, hence the ownership of this CBWTF seems to be disputed.
3. The capacity of incinerator, shredder and autoclave could not verify due to unavailability of related documents during inspection and the temperature in primary, secondary chamber were not maintained also.
4. PLC Control System has not been installed in the incinerator till the date of inspection dated 06.04.2024.

5. Online Continuous Emission Monitoring System which is installed in stack but same is not connected with server of CPCB till the date of inspection dated 06.04.2024.
6. No measuring devices were installed at the inlet and outlet of ETP till the date of inspection dated 06.04.2024.
7. The unit has not furnished the compliance report w.r.t last CTO issued under Air/Water Act.
8. The sample of effluent from the outlet and inlet of ETP were collected on 05.04.2024 and deposited in RO lab for analysis. As per the analysis report, the result of the parameter was found almost same w.r.t inlet and outlet, hence it is evident from the analysis report that ETP was not operated and made operational only for inspection.
9. No graphic or computer recording device was found attached with incinerator till the date of inspection dated 06.04.2024.
10. The CBWTF is not meeting the Guidelines for Monitoring Compliance of Common Biomedical Waste Treatment Facilities by State Pollution Control Boards / Pollution Control Committees prepared by CPCB.

The Consolidated Consent to Operate and/or Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) Application under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 as amended, under section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 as amended and Authorization under the provisions of Hazardous and Other Wastes (Management and Transboundry Movement) Rules , 2016 is hereby refused. Further, you are hereby informed to comply with the mandatory provisions of Water Act 1974, Air Act 1981 and HWM Rules 2016

**This order is issued with the approval of competent authority.**

**GHAN** Digitally signed,  
(Authorized Signatory)  
by GHAN SHYAM  
**SHYAM** Date: 2024.05.28  
14:57:10 +05'30'  
Chief Environmental Officer (Circle-6)

**Copy To -**

Regional Officer, U.P. Pollution Control Board, Gorakhpur for information and necessary action

**GHAN** Digitally signed by  
GHAN SHYAM  
**SHYAM** Date: 2024.05.28  
14:57:33 +05'30'  
Chief Environmental Officer (Circle-6)  
( Authorized Signatory )



**मिशन LIFE - पर्यावरण के लिए जीवन शैली**  
(Lifestyle For Environment )  
**जनसहभागिता का सन्देश**



- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइक्लिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्थाक्रीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

**हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |**



## UTTAR PRADESH POLLUTION CONTROL BOARD

Building.No. TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226 010  
Telephone: +91-522-2720831, 2720681, 2720691 (Fax): +91-522-2720764

**Category : RED**

**Application Id : 26710230**

**Ref No. -**

**Dated : 21/08/2024**

**212400/UPPCB/Gorakhpur(UPPCBRO)/CTO/both/GORAKHPUR/20  
24**

**To ,**

M/S DR PRANJAL PATEL

INTEGRATED POLLUTION COMMITTEE

Integrated Pollution Committee Vill- Baghagada, Taal- Navartaal, Tappa Haveli, Pargana  
Bhauvapaar, Tahsil Sadar, Gorakhpur, GORAKHPUR,  
GORAKHPUR

**Sub : Consolidated Consent to Operate and/or Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) Application under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 as amended, under section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 as amended and Authorization under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules , 2016.**

Kindly refer to your Consolidated Consent to Operate and/or Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) application dated 08/06/2024 and received on 08/06/2024 under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 as amended, under section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 as amended and Authorization under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. Your application and the information submitted by you have been examined along with the facts found during inspection made by officers of UPPCB on 29/07/2024 . Your consent application is hereby refused due to following reason.

**Reasons :-**

1. UPPCB, Gorakhpur Vide inspection report dated 22.07.2024 and 13.08.2024, has informed that many people's have sent letters to the Regional Officer, UPPCB, Gorakhpur to establish their ownership towards this CBWTF, hence the ownership of this CBWTF seems to be disputed.
2. The capacity of incinerator, shredder and autoclave could not verify due to unavailability of related documents during inspection dated 13.08.2024.
3. PLC Control System has not been installed in the incinerator till the date of inspection dated 13.08.2024.
4. No measuring devices were installed at the inlet and outlet of ETP till the date of inspection dated 13.08.2024.

5. The unit has not furnished the compliance report w.r.t last CTO issued under Air/Water Act.
6. No graphic or computer recording device was found attached with incinerator till the date of inspection dated 13.08.2024.
7. The temporary storage of the bio medical waste is not adequate as per the BMW Rules/Guideline formed by CPCB.
8. The land lease agreement has been expired on January, 2024 and same is not renewed till the date of inspection dated 13.08.2024.
9. The filter press has not been installed in the ETP of the CBWTF till the date of inspection dated 13.08.2024.
10. The CBWTF is not meeting the Guidelines for Monitoring Compliance of Common Biomedical Waste Treatment Facilities by State Pollution Control Boards / Pollution Control Committees prepared by CPCB.

The Consolidated Consent to Operate and/or Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) Application under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 as amended, under section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 as amended and Authorization under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules , 2016 is hereby refused. Further, you are hereby informed to comply with the mandatory provisions of Water Act 1974, Air Act 1981 and HWM Rules 2016

**This order is issued with the approval of competent authority.**

**Rajendra Singh**  
(Authorized Signatory)  
Digitally signed by Rajendra Singh  
Date: 2024.08.21  
15:32:55 +05'30'  
Chief Environmental Officer (Circle-6)

**Copy To -**

Regional Officer, U.P. Pollution Control Board, Gorakhpur for information and necessary action.

**Rajendra Singh**  
(Authorized Signatory)  
Digitally signed by Rajendra Singh  
Date: 2024.08.21  
15:33:15 +05'30'  
Chief Environmental Officer (Circle-6)



**मिशन LIFE - पर्यावरण के लिए जीवन शैली**  
(Lifestyle For Environment )  
**जनसहभागिता का सन्देश**



- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइक्लिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्थाक्रीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

**हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |**

**FORM 1**  
**CONSOLIDATED CONSENT & AUTHORIZATION**

Application for consent for discharge/continuation of discharge under section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 and for emissions/continuation of emission under section 21 of the Air (Prevention and Control of Pollution) Act, 1981 and for grant/renewal of authorisation for generation or collection or storage or transport or reception or recycling or reuse or recovery or pre-processing or co-processing or utilisation or treatment or disposal of hazardous and other waste under Hazardous and other waste (Management and Transboundary Movement) Rules 2016 read with Environment (Protection) Act 1986.

From ,

INTEGRATED POLLUTION COMMITTEE, Vill.  
Baghagada, Taal-Navartaal, Tappa Haveli, Pargana  
Bhauvapaar, Tahsil -Sadar, Dist. Gorakhpur  
,GORAKHPUR,  
City:  
Block:Bansgaon  
District:GORAKHPUR

Dated

07/07/2023

To ,

The Member Secretary,  
U. P. Pollution Control Board,  
Lucknow.

Sir,

I/We apply for Consolidated Consent to Operate and Authorization under section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974, under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 and Hazardous and other Waste (Management and Transboundary Movement) Rules 2016 noted under Environment (Protection) Act 1986 to make discharge/emission/disposal of hazardous and other waste from

Arun Kumar Awasthi for a period upto 1 years

2. The annexure, appendices other particulars and plans in triplicate are attached herewith.
3. I/We further declare that the information furnished in the Annexure, appendices and plans is correct to the best of my/our knowledge.
4. I/We hereby submit that in case of change either of the point or the quantity of discharge or its quality, a fresh application for CONSENT shall be made and until such CONSENT is granted no change shall be made
5. I/We hereby agree to submit to the Board and application for renewal of consent one month in advance of the date of expiry of the consent period
6. I/We undertake to furnish other information within one month of its being called by the Board.

**Accompaniments:-**

1. Report showing project cost (Attached)
2. Statement showing measures taken for increasing tree and forest cover. (Attached)

**Yours faithfully,**

Signature

Name of the applicant: Arun Kumar Awasthi

Address of the Applicant: G-14, Shri Sai Dham  
Apartment, Nishatganj Lucknow

## ANNEXURE TO FORM

**Existing Outlet**

NOTE- Any applicant knowingly giving incorrect information or suppressing any information pertaining thereto shall be liable to be punished under the Act.

While filling this Annexure the applicant not concerned with any of the item shall state 'No concerned' against the relevant one:

7. Is the industry/factory for which application is made closed on Sunday/Holiday Yes
8. State working days per year and working season for the industry/factory Jan to Jan
9. a) Number of workers attending the factory shift wise &/ or per day : 25  
b) Number of workers residing in the premises : 25
10. For local bodies only:-  
a) Present population :  
b) Population covered under regular sewer facilities :  
c) population having septic tank/Soak pit facilities :  
d) Population covered by conservancy latrines :
11. For Industries Only:-

A. Give the list of raw materials

Raw Material Name	Material Trade Name	Qty	Principle Use
Bio Medical Waste	2.4	2.4	Disposal

Fuel Details:-

Fuel	Consumption
Diesel	2

B. Give the list Products and By Product Details

Product Name	Quantity
Bio Medical Waste	150

ByProduct Name	Licence Qty	Installed Qty
Bio Medical Waste	2.4	2.4

C. Give the list of possible Inter-mediate Products:

Name of Product	Quantity per month
	150

**Section A**

12. State daily quantity of water utilized :

412

Source Consumption	Quantity
Domestic	1.0
Industrial	3.0

13. A) State the hourly maximum and daily quantity of effluents arising from land/premises for which the application is made:

Generation	Waste Water Generation Quantity
Domestic	1.0
Industrial	3.0

(B) State how measurement of rate and quantity are carried out:

14. State whether storm water drains are kept separate from Industrial / Domestic Effluents? Yes

15. (a) Is domestic effluent allowed to get mixed in industrial effluents? Yes

(b) If yes, state ratio Domestic

16. (a) Describe if any treatment industrial or domestic effluent or one for combined effluent is made. Yes

If yes, state the process of treatment in brief

- (b) Is the quantity of effluent emanating either without or after treatment approved by the authority? Yes

(c) If approved, furnish the authority (Two certified copies to be sent)

(d) If any effluent from any shop/ shops toxic? If so volume of this effluent

17. Is there any provision for disposal ?

Name	Status (Already made)	Status (proposed to)
Domestic effluent in the underground strata	Yes	Yes

18. State the area of land used for (a) Above in Hectares

19. Give the quantitative disposal of effluent in liters provided for the places mentioned below

Name	Mode	Mixed
On lands for irrigation	Domestic	1.0

20. Is there any provision for equalizing or made holding lagoons of tanks

Name	Mode
Domestic	1.0
Industrial	3.0

21. Is sufficient land available / can be made available? In case pumping effluent: on lands have to considered. Yes

22. (a) Give details of composition of Domestic / Industrial / Combined effluent in respect of the Following

Name of Effluent	Effluent before treatment	Effluent after treatment
Temperature C'	100	35

Note:-

- 1) Furnish a copy of the analysis report of representative samples carried out by a competent laboratory
- 2) Methods of determination as approved by the Board will be followed for determination of above

mentioned parameters.

- (b) Is the effluent toxic Yes
- (c) State if the Industrial effluent is having Unpleasant Smell
- (d) Is there any hidden change of temperature exceeding 10\*c at any time Yes

23. (a) Are facilities available with the applicant for carrying out the following test of the waste waters

Name	Existing	Proposed
Physical	Yes	Yes

- (b) If yes, give details of equipments Effluent Treatment Plant (ETP) with Capacity 10 KLD

24. Has the land/premises, etc., for which the application is made open? Yes

Highly polluting material :

Toxic Organic Inorganic Microbiological : Cooling Tank

25. State details for solid waste

Type of Solid Waste	Composition	Quantity	Method of Collection	Method of Disposal
Hazardous Waste	1.2	1.2	Yes	Supply/Sale to other industry

### Section A

#### Existing

12. Fuel Consumption in Tonnes/day

Fuel Name	Daily Consumption (T/day)	Unit	Calorific value	Ash contents	Sulphur contents	Others
HSD	7	Kilo Liters/Hour				
HSD	200	Kilo Liters/Hour				

13. Atmospheric Emission from each stack

<b>Total no. of stacks:</b>	2
<b>Material for construction of Stack:</b>	MS , MS ,
<b>Stack Attached to:</b>	DG Set , Incinerator ,
<b>Height above ground level(in metres):</b>	10 , 30 ,
<b>Height above roof(in metres):</b>	7 , 25 ,
<b>Stack Top:</b>	Round , Round ,
<b>Inner dimensions (in meters):</b>	0 , 0 ,
<b>Gas quantity-m<sup>3</sup>/hr:</b>	0 , 0 ,
<b>Flue gas temperature 'C:</b>	0 , 0 ,
<b>Exit velocity of gas/sec:</b>	0 , 0 ,

(a) Flue gas emission

Stack No.	Type of fuel	Quantity of fuel/hr	Type of firing	So2	Nox	CO/HC	Particulates	Others
2	HSD	7						
2	HSD	200						

(b) Process Emission

Quantity of gas (in Nm <sup>3</sup> /hr)	So2	Co2	Analysis of vent hydrocarbons	Particulates in mg/Nm <sup>3</sup>	Other Specify

(c) Particulate analysis :

(d) Chemical Composition(if available) :

14. Give details of flue gas sampling arrangements :

15. Give details of laboratory facilities available for analysis of emission :

16. Is there sufficient space available for installing air pollution control equipment : Yes

17. Details of Air Pollution :-

Stack Name	Equipment Name	State
DG Set	Others	Existing

18. State the total quantity of air handled by ventilation equipments,specify size and no.of equipments, installed or to be installed

Equipment Name	Equipment Size	No. of equipments	Status
Others			Install

19. Give the following details

(a) Total investment in the factory and the year of investment. : Investment:-  
Year of Investment is :-1925

(b) The estimated expenditure for implementation of the scheme to control air pollution :

(c) Expenditure incurred to update progress achieved(physical) for air pollution control, if any, and the year/years of investment along with physical progress achieved. The firm should give details of action taken to date and the expenditure incurred and the time required for the scheme. :

(d) Annual operation and maintenance-cost of Air Pollution Control Plant, if any :

(e) Further action that is being taken up by the firm to control air pollution. :

20. Other relevent information, if any :

Signature

Name and Address of the applicant on behalf of : Arun Kumar Awasthi,G-14, Shri Sai Dham Apartment, Nishatganj Lucknow

Name and Address of the Firm on behalf of which application is made : Arun Kumar Awasthi,G-14, Shri Sai Dham Apartment, Nishatganj Lucknow

[See Rules 6(1)]

**Application required for grant/renewal of authorisation for generation or collection or storage or transport or reception or recycling or reuse or recovery or pre-processing or co-processing or utilisation or treatment or disposal of hazardous and other waste**

**Part A: General( to be filled by all)**

**Part A: Activity/Hazardous Waste Generation Details**

(a)	<b>Mode of storage</b>			
	Name of the Hazardous Waste generated/to be generated	Catogary of Hazardous Waste	Size of the Room/shed(in mts.)	Storage Capacity(in terms of months)
	Collection,Reception,Treatment, Transport,Storage,Disposal,	Hazardous waste treatment processes, e.g. pre-processing, incineration and concentration	106764.2	.005

**Part B: Mode of storage**

(a)	<b>Mode of storage</b>			
	Authorization Required For	Source of Generation	Category	Quantity(per day in TPD)
	Ash	36.2	50	5x5

**Part C: Quantity of Hazardous waste disposed**

1.	Quantity of Hazardous waste disposed
----	--------------------------------------

	Name of the Hazardous Waste generated/to be generated	Nature of Hazardous Waste	Category of Hazardous Waste	Total Quantity of Hazardous Waste generated/to be generated(in tones/annum	Quantity of hazardous waste shifted/to be shifted to common TSDF	Quantity of hazardous waste given/to be given to regd. Recycler	Quantity of hazardous waste being/to be managed in the premises
	Ash	Storagable	36.2	24	24	00	300

**Part D: Hazardous substances used**

1.	Hazardous substances used	
	Name of substances	Quantity
	Ash	24

**Part E: Hazardous waste is being produced**

1.	Hazardous waste is being produced	
	Name of hazardous waste	Quantity
	Ash	24

**Explanatory Notes for filing in form and the Annexure .**

The notes are given only for those items for which explanations is considered desirable .

Form-

1. Here mention the name of the owner of the land/premises, if other than the applicant industry or factory in continuation of legal business as per Air (Prevention and Control of Pollution) Act,1981. If the land/premises belongs to the factory/ industry, say self

2. Here mention the date up to which the consent is sought for.

Annexure to form-

'Existing' means that which is operation at the time of applying for consent .

'New' that which has been modified due to change in quantity and/or quality of emission.

'Altered' means that which has been modified due to change in quantity and/or quality of discharge arrangement and/or point of discharge etc.

Item 1 : Here mention name of the owner of the land/premises if other than the applicant industry or factory in continuation of of legal busines as per Air (Prevention and Control of Polution ) Act ,1981 if land/premises belong to the factory/industry say self .

Item 1(a) : The industrtes are categorised based on the investment as follows : Major industry- having investment of more than 2 crores. Medium industry- having investment of 10 lakhs to 2 crores.Small scale industry having investment of less than 10 lakhs rupees

In place of above criteria kindly give category as per latest notification

Item 2 : Here give the registered name of the industry/institution factory/local bodies etc under which the business is carried out.

Item 6 : Applicable to only those are as which are prohibited areas such astheOrdinance Factories, Mint, etc.

Item 10(c) : Here State the temperature in C in summer winter monsoon and post monsoon seas on.

Item 10(d) : Here state the seasonal average wind direction and speed in and around the site of the plant. The above information can be had from representative Meterological centre .

Item 13 : Analysis of the flue gas emission, process emission and particulars analysis should be done for each stack, emissions. Where ever stacks are not provided the shop floor specific concentration should be reported . Chemical Analysis of particulars matter in the emission should be furnished giving details such as organic matter ,metals ,non-metals , redioactive, substances, asbastos, silicates etc.

Item 17 : Here mention the detailed specifications of control system used or proposed to be used with effliency . Also furnish ihe layout of the control system with dimensions.

Item 18 : Here state the total quantity of ventilation air handled by equipments' such as roof extractors, Evaporative coolers etc

**Additional Documents suggested for submission:**

1 : Separate Demand Draft towards consent fee Water & Air .

2 : Annual Report or certificate from Chartered Accountants in support of fixed assets,current assets and current liabilities .

3 : Layout plan showing the location of stacks (chimneys), effluent treatment plant, effluent disposal areas,

air pollution control devices, hazardous waste treatment and disposal areast .

4 : Manufacturing process flow sheet, with description note on the manufacturing process for each product .

5 : Copies of latest consenVauthorisation/Environmental Impact Assessment Clearance .

6 : Copies of SSI registration Letter of IntenV industrial licenses, clearances from the Department or any other relevant document (ifapplicable) .

7 : Copies of planning permission certificate issued by the local bodies/District Town & Country Planning/Metropolitan Development Authorities .

8 : Compliance report on the latest CTE /CTO conditions stipulated under Water & Air Acts issued to the Unit .

# 419

## Common General Information required for consent to operate under Water Pollution (Prevention & Control) Act, 1974 and Air Water Pollution (Prevention & Control) Act, 1981.

1. (a) Full name of the applicant with address : Arun Kumar Awasthi,G-14, Shri Sai Dham Apartment, Nishatganj Lucknow (Tel. No.) -
- (b) Is the firm registered? : YES
- (c) If yes, give the number & date of registration and authority with whom registered. : ,
- (d) Full Address of the registered office :
- (e) Names, designation and full address of persons like Partners, Managing Director/Manager etc. : DR PRANJAL PATEL  
26 A and B, Block-E, Panki, Kanpur  
KANPUR NAGAR  
7311109950
- (f) Under which category does the industry fall: Large/Medium/Small Scale. : small
2. Full name of the Land/Premises/Institute/Factory/Industry/Local body with address : INTEGRATED POLLUTION COMMITTEE  
  
Address: Vill. Baghagada, Taal-Navartaal, Tappa Haveli, Pargana Bhauvapaar, Tahsil -Sadar, Dist. Gorakhpur ,GORAKHPUR, Tel. No.: -9140501080  
E-mail :ipcgorakhpur2023@gmail.com
3. Give revenue /City Survey No. of the land/premises for which the application is made : District:GORAKHPUR  
Town/Village:  
City Survey no./Revenue Survey no.:  
Khata No.:  
Area in Hectares:
4. State month and year in which the plant was actually put into commissions or is proposed to be put into commission: : July,2013
5. State the Civil/Military /Defence/industrial Estate etc. under whose administrative jurisdiction the occupiers/industrial plant is situated: : Other  
  
District:GORAKHPUR  
Corporation:  
Village Panchayat  
Contonment:  
Defence Deptt:  
State Govt:  
Prohibited areas:  
Others:
6. (a) State whether plant site has been declared as prohibited area: : NO
- (b) If yes, state the name of the Authority and furnish a certified copy of the order under which the area has been declared as prohibited area : -

Application No : 28546528

**FORM 1**  
**CONSOLIDATED CONSENT & AUTHORIZATION**

Application for consent for discharge/continuation of discharge under section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 and for emissions/continuation of emission under section 21 of the Air (Prevention and Control of Pollution) Act, 1981 and for grant/renewal of authorisation for generation or collection or storage or transport or reception or recycling or reuse or recovery or pre-processing or co-processing or utilisation or treatment or disposal of hazardous and other waste under Hazardous and other waste (Management and Transboundary Movement) Rules 2016 read with Environment (Protection) Act 1986.

From ,

INTEGRATED POLLUTION COMMITTEE,  
Integrated Pollution Committee Vill- Baghagada,  
Taal- Navartaal, Tappa Haveli, Pargana Bhauvapaar,  
Tahsil Sadar, Gorakhpur, GORAKHPUR,  
City:  
Block: Bansgaon  
District: GORAKHPUR

Dated

21/10/2024

To ,

The Member Secretary,  
U. P. Pollution Control Board,  
Lucknow.

Sir,

I/We apply for Consolidated Consent to Operate and Authorization under section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974, under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 and Hazardous and other Waste (Management and Transboundary Movement) Rules 2016 noted under Environment (Protection) Act 1986 to make discharge/emission/disposal of hazardous and other waste from

DR PRANJAL PATEL for a period upto 1 years

2. The annexure, appendices other particulars and plans in triplicate are attached herewith.
3. I/We further declare that the information furnished in the Annexure, appendices and plans is correct to the best of my/our knowledge.
4. I/We hereby submit that in case of change either of the point or the quantity of discharge or its quality, a fresh application for CONSENT shall be made and until such CONSENT is granted no change shall be made
5. I/We hereby agree to submit to the Board and application for renewal of consent one month in advance of the date of expiry of the consent period
6. I/We undertake to furnish other information within one month of its being called by the Board.

**Accompaniments:-**

1. balance CA (Attached)
2. Preveious Payment (Attached)
3. CCA Reply Part 4 (Attached)
4. CCA Reply Part 3 (Attached)
5. CCA Reply2 (Attached)
6. CCA Reply Part 1 (Attached)
7. Report showing project cost (Attached)
8. Statement showing measures taken for increasing tree and forest cover. (Attached)
9. Balance sheet Or CA Certificate (Attached)

**Yours faithfully,**

Signature

Name of the applicant: DR PRANJAL PATEL

Address of the Applicant: 26 A and B, Block-E,  
Panki, Kanpur

## ANNEXURE TO FORM

**Existing Outlet**

NOTE- Any applicant knowingly giving incorrect information or suppressing any information pertaining thereto shall be liable to be punished under the Act.

While filling this Annexure the applicant not concerned with any of the item shall state 'No concerned' against the relevant one:

7. Is the industry/factory for which application is made closed on Sunday/Holiday No
8. State working days per year and working season for the industry/factory Jan to Jan
9. a) Number of workers attending the factory shift wise &/ or per day : 35  
b) Number of workers residing in the premises : 25
10. For local bodies only:-  
a) Present population :  
b) Population covered under regular sewer facilities :  
c) population having septic tank/Soak pit facilities :  
d) Population covered by conservancy latrines :
11. For Industries Only:-

A. Give the list of raw materials

Raw Material Name	Material Trade Name	Qty	Principle Use
Bio Medical Waste	BMW	50	Disposal

Fuel Details:-

Fuel	Consumption
Diesel	.002

B. Give the list Products and By Product Details

Product Name	Quantity
Bio Medical Waste	2.4

ByProduct Name	Licence Qty	Installed Qty
Bio Medical Waste	100	100

C. Give the list of possible Inter-mediate Products:

Name of Product	Quantity per month
Bio Medical Waste	2.4

**Section A**

12. State daily quantity of water utilized :

Source Consumption	Quantity
Domestic	1.0
Industrial	2.0

13. A) State the hourly maximum and daily quantity of effluents arising from land/premises for which the application is made:

Generation	Waste Water Generation Quantity
Domestic	1.0
Industrial	2.0

(B) State how measurement of rate and quantity are carried out:

14. State whether storm water drains are kept separate from Industrial / Domestic Effluents? Yes

15. (a)Is domestic effluent allowed to get mixed in industrial effluents? No

16. (a)Describe if any treatment industrial or domestic effluent or one for combined effluent is made. No

(b)Is the quantity of effluent emanating either without or after treatment approved by the authority? Yes

(c)If approved, furnish the authority (Two certified copies to be sent)

(d)If any effluent from any shop/ shops toxic? If so volume of this effluent

17. Is there any provision for disposal ?

Name	Status (Already made)	Status (proposed to)

18. State the area of land used for (a)Above in Hectares 1.5

19. Give the quantitative disposal of effluent in liters provided for the places mentioned below

Name	Mode	Mixed

20. Is there any provision for equalizing or made holding lagoons of tanks

Name	Mode
Domestic	1.0
Industrial	2.0

21. Is sufficient land available / can be made available? In case pumping effluent: on lands have to considered. No

22. (a)Give details of composition of Domestic / Industrial / Combined effluent in respect of the Following

Name of Effluent	Effluent before treatment	Effluent after treatment

Note:-

1) Furnish a copy of the analysis report of representative samples carried out by a competent laboratory

2) Methods of determination as approved by the Board will be followed for determination of above mentioned parameters.

(b)Is the effluent toxic Yes

(c)State if the Industrial effluent is having Unpleasant Smell

(d)Is there any hidden change of temperature exceeding 10\*c at any time No

23. (a) Are facilities available with the applicant for carrying out the following test of the waste waters

Name	Existing	Proposed
Physical	Yes	Yes

- (b) If yes, give details of equipments

EFFLUENT TREATMENT PLANT  
WITH 10 KLD CAPACITY

24. Has the land/premises, etc., for which the application is made open? Yes

Highly polluting material :

Toxic Organic Inorganic Microbiological :

Mixing Tank

25. State details for solid waste

Type of Solid Waste	Composition	Quantity	Method of Collection	Method of Disposal
Hazardous Waste	0.02	2.4	Yes	Landfilling (Within Premises)

### Section A

#### Existing

12. Fuel Consumption in Tonnes/day

Fuel Name	Daily Consumption (T/day)	Unit	Calorific value	Ash contents	Sulphur contents	Others
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13. Atmospheric Emission from each stack

<b>Total no. of stacks:</b>	2
<b>Material for construction of Stack:</b>	MS , MS ,
<b>Stack Attached to:</b>	DG Set , DG Set ,
<b>Height above ground level (in metres):</b>	10 , 30 ,
<b>Height above roof (in metres):</b>	3 , 20 ,
<b>Stack Top:</b>	Round , Round ,
<b>Inner dimensions (in meters):</b>	0.1 , 0.5 ,
<b>Gas quantity-m<sup>3</sup>/hr:</b>	0.0 , 3.5 ,
<b>Flue gas temperature 'C:</b>	0.0 , 60.0 ,
<b>Exit velocity of gas/sec:</b>	0.0 , 3.5 ,

- (a) Flue gas emission

Stack No.	Type of fuel	Quantity of fuel/hr	Type of firing	So <sub>2</sub>	Nox	CO/HC	Particulates	Others
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- (b) Process Emission

Quantity of gas (in Nm <sup>3</sup> /hr)	So <sub>2</sub>	Co <sub>2</sub>	Analysis of vent hydrocarbons	Particulates in mg/Nm <sup>3</sup>	Other Specify
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- (c) Particulate analysis

: 40

- (d) Chemical Composition(if available) :
14. Give details of flue gas sampling arrangements : PROBE HOLE AT CHIMNEY PLATFORM
15. Give details of laboratory facilities available for analysis of emission :
16. Is there sufficient space available for installing air pollution control equipment : Yes

17. Details of Air Pollution :-

Stack Name	Equipment Name	State
DG Set	Bag Filter	Existing

18. State the total quantity of air handled by ventilation equipments,specify size and no.of equipments, installed or to be installed

Equipment Name	Equipment Size	No. of equipments	Status
Bag Filter			Install

19. Give the following details

(a) Total investment in the factory and the year of investment. : Investment:-4500000  
Year of Investment is :-2015

(b) The estimated expenditure for implementation of the scheme to control air pollution :

(c) Expenditure incurred to update progress achieved(physical) for air pollution control, if any, and the year/years of investment along with physical progress achieved. The firm should give details of action taken to date and the expenditure incurred and the time required for the scheme. :

(d) Annual operation and maintenance-cost of Air Pollution Control Plant, if any :

(e) Further action that is being taken up by the firm to control air pollution. : ETP

20. Other relevent information, if any :

Signature

Name and Address of the applicant on behalf of : DR PRANJAL PATEL,26 A and B, Block-E, Panki, Kanpur

Name and Address of the Firm on behalf of which application is made : DR PRANJAL PATEL,26 A and B, Block-E, Panki, Kanpur

[See Rules 6(1)]

**Application required for grant/renewal of authorisation for generation or collection or storage or transport or reception or recycling or reuse or recovery or pre-processing or co-processing or utilisation or treatment or disposal of hazardous and other waste**

**Part A: General( to be filled by all)**

**Part A: Activity/Hazardous Waste Generation Details**

(a)	<b>Mode of storage</b>			
	Name of the Hazardous Waste generated/to be generated	Catogary of Hazardous Waste	Size of the Room/shed(in mts.)	Storage Capacity(in terms of months)
	Collection,Reception,Treatment, Transport,Storage,Disposal,	Hazardous waste treatment processes, e.g. pre-processing, incineration and concentration	106764.2	0.0002

**Part B: Mode of storage**

(a)	<b>Mode of storage</b>			
	Authorization Required For	Source of Generation	Category	Quantity(per day in TPD)
	ASH	Hazardous	6	10X15

**Part C: Quantity of Hazardous waste disposed**

1.	Quantity of Hazardous waste disposed						
	Name of the Hazardous Waste generated/to be generated	Nature of Hazardous Waste	Category of Hazardous Waste	Total Quantity of Hazardous Waste generated/to be generated(in tones/annum)	Quantity of hazardous waste shifted/to be shifted to common TSDF	Quantity of hazardous waste given/to be given to regd. Recycler	Quantity of hazardous waste being/to be managed in the premises
	ASH	Storagable	Hazardous	5.8	5.8	5.8	0

**Part D: Hazardous substances used**

1.	Hazardous substances used	
	Name of substances	Quantity

**Part E: Hazardous waste is being produced**

1.	Hazardous waste is being produced	
	Name of hazardous waste	Quantity

**Explanatory Notes for filing in form and the Annexure .**

The notes are given only for those items for which explanations is considered desirable .

Form-

1. Here mention the name of the owner of the land/premises, if other than the applicant industry or factory in continuation of legal business as per Air (Prevention and Control of Pollution) Act,1981. If the land/premises belongs to the factory/ industry, say self

2. Here mention the date up to which the consent is sought for.

Annexure to form-

'Existing' means that which is operation at the time of applying for consent .

'New' that which has been modified due to change in quantity and/or quality of emission.

'Altered' means that which has been modified due to change in quantity and/or quality of discharge arrangement and/or point of discharge etc.

Item 1 : Here mention name of the owner of the land/premises if other than the applicant industry or factory in continuation of of legal busines as per Air (Prevention and Control of Polution ) Act ,1981 if land/premises belong to the factory/industry say self .

Item 1(a) : The industrtes are categorised based on the investment as follows : Major industry- having investment of more than 2 crores. Medium industry- having investment of 10 lakhs to 2 crores.Small scale industry having investment of less than 10 lakhs rupees

In place of above criteria kindly give category as per latest notification

Item 2 : Here give the registered name of the industry/institution factory/local bodies etc under which the business is carried out.

Item 6 : Applicable to only those are as which are prohibited areas such astheOrdinance Factories, Mint, etc.

Item 10(c) : Here State the temperature in C in summer winter monsoon and post monsoon seas on.

Item 10(d) : Here state the seasonal average wind direction and speed in and around the site of the plant. The above information can be had from representative Meterological centre .

Item 13 : Analysis of the flue gas emission, process emission and particulars analysis should be done for each stack, emissions. Where ever stacks are not provided the shop floor specific concentration should be reported . Chemical Analysis of particulars matter in the emission should be furnished giving details such as organic matter ,metals ,non-metals , redioactive, substances, asbastos, silicates etc.

Item 17 : Here mention the detailed specifications of control system used or proposed to be used with effciency . Also furnish ihe layout of the control system with dimensions.

Item 18 : Here state the total quantity of ventilation air handled by equipments' such as roof extractors, Evaporative coolers etc

**Additional Documents suggested for submission:**

1 : Separate Demand Draft towards consent fee Water & Air .

2 : Annual Report or certificate from Chartered Accountants in support of fixed assets,current assets and current liabilities .

3 : Layout plan showing the location of stacks (chimneys), effluent treatment plant, effluent disposal areas,

air pollution control devices, hazardous waste treatment and disposal areast .

4 : Manufacturing process flow sheet, with description note on the manufacturing process for each product .

5 : Copies of latest consenVauthorisation/Environmental Impact Assessment Clearance .

6 : Copies of SSI registration Letter of IntenV industrial licenses, clearances from the Department or any other relevant document (ifapplicable) .

7 : Copies of planning permission certificate issued by the local bodies/District Town & Country Planning/Metropolitan Development Authorities .

8 : Compliance report on the latest CTE /CTO conditions stipulated under Water & Air Acts issued to the Unit .

# 429

## Common General Information required for consent to operate under Water Pollution (Prevention & Control) Act, 1974 and Air Water Pollution (Prevention & Control) Act, 1981.

1. (a) Full name of the applicant with address : DR PRANJAL PATEL, 26 A and B, Block-E, Panki, Kanpur (Tel. No.) -
- (b) Is the firm registered? : YES
- (c) If yes, give the number & date of registration and authority with whom registered. : ,
- (d) Full Address of the registered office :
- (e) Names, designation and full address of persons like Partners, Managing Director/Manager etc. : DR PRANJAL PATEL  
PROPRITOR  
26 A and B, Block-E, Panki, Kanpur  
KANPUR NAGAR  
8795886699
- (f) Under which category does the industry fall: Large/Medium/Small Scale. : small
2. Full name of the Land/Premises/Institute/Factory/Industry/Local body with address : INTEGRATED POLLUTION COMMITTEE  
  
Address: Integrated Pollution Committee Vill- Baghagada, Taal- Navartaal, Tappa Haveli, Pargana Bhauvapaar, Tahsil Sadar, Gorakhpur, GORAKHPUR, Tel. No.: -8795886699  
E-mail : ipcgorakhpur2023@gmail.com
3. Give revenue /City Survey No. of the land/premises for which the application is made : District: GORAKHPUR  
Town/Village:  
City Survey no./Revenue Survey no.:  
Khata No.:  
Area in Hectares: 1.5
4. State month and year in which the plant was actually put into commissions or is proposed to be put into commission: : May, 2015
5. State the Civil/Military /Defence/industrial Estate etc. under whose administrative jurisdiction the occupiers/industrial plant is situated: : Other  
  
District: GORAKHPUR  
Corporation:  
Village Panchayat  
Contonment:  
Defence Deptt:  
State Govt:  
Prohibited areas:  
Others:
6. (a) State whether plant site has been declared as prohibited area: : NO
- (b) If yes, state the name of the Authority and furnish a certified copy of the order under which the area has been declared as prohibited area : -